

On the advice of SEBI, the stock exchanges have also amended their listing agreements according to which companies are required to give cash flow statements in their annual reports which would indicate the utilisation of funds from the public.

(c) and (d). The present system is working smoothly and is under observation by SEBI. The revision in the guidelines is a continuous process and SEBI takes appropriate action when required.

(e) and (f). The Government promulgated the Depositories Ordinance to provide for legal framework for establishment of depositories to enable record as well as transfer ownership of securities through a book entry form. The Depositories Bill, 1995 in replacement of the Ordinance was passed by the Lok Sabha in the last winter session of Parliament. Currently, the Depositories Bill is pending consideration in Rajya Sabha.

#### **Recession in Economy**

1030. SHRI MANORANJAN BHAKTA :

SHRI K.M. MATHEW :

Will the Minister of FINANCE be pleased to state:

(a) whether the Government are aware that the Economy is showing signs of recession;

(b) if so, whether the causes for such recession have been identified and corrective measures taken to improve the economy; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) No, Sir.

(b) and (c). Do not arise.

#### **Foreign Loan**

1031. DR.K.D. JESWANI : Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 721 dated May 26, 1995 and state:

(a) the total foreign loans borrowed by the Union Government, State Governments and all Public Sector Undertakings thereunder from all foreign agencies and countries as on March 31, 1995; and

(b) how much amount of these foreign loans remained unutilised as on March 31, 1995, giving break

up between the Union Government and each State Government and each Union Territory?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL): (a) and (b) All the foreign loans under Government Account are borrowed by Government of India for projects implemented by Central Government, State Governments, Central Public Sector Undertakings, Central Financial Institutions etc. in addition some loans are also given for import support. The total amount outstanding on Government Account as on 31.3.95 was Rs. 135188 crores. This does not include borrowings by Public Sector and Financial Institutions outside Government Account. The undisbursed balance on Government Account on 31.3.95 was Rs. 50086 crores.

#### **Export of Sub-Standard items**

1032. SHRI V. SREENIVASA PRASAD:

SHRI SANAT KUMAR MANDAL:

Will the Minister of COMMERCE be pleased to state:

(a) whether some exporters have been found exporting sub-standard goods during each of the last three years;

(b) if so, the details thereof;

(c) the manner in which their goods would be checked before export;

(d) whether the Government have decided to take action against all those exporters who are involved in exporting poor quality of their products; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) a statement is attached.

(c) Goods are checked prior to exports under the provisions of the Customs Act and the Export (Quality Control and Inspection) Act. Physical examination of goods is feasible only on selective basis, in view of the large number of export consignments which have to be cleared without any hold up.

(d) and (e). Action against exporters of substandard goods is an on-going process. Deterrent penalties will be imposed in those cases where it is established that substandard goods have been exported.

**STATEMENT**

Year in which reported	Cases in which enforcement action was found warranted.		nature of action taken in respect of cases covered under Col. 1			
	(1)	(2)	(a)	(b)	(c)	(d)
			Debarred from Exporting/ receiving export licences	Fiscal penalty imposed	Action in respect of I & E Code No.	Acquitted
1992-93	11	6			-	3
1993-94	16	4		3	1	5
1994-95	22	2		3	4	2
1995-96 (upto Feb., '96)	6	-		1	1	1

**Export of Sugar**

1033. SHRI PRITHVIRAJ D. CHAVAN: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have included sugarcane in the recent 15 products 15 destinations "initiative";

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) the steps taken by the Government to promote the export of sugar?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) No, Sir.

(b) and (c). Commerce Ministry has identified the existing top 15 products/groups and 15 countries as also 10 emerging markets and products and has decided to focus export efforts on them for medium term export strategy. Sugarcane is not one of the items in this group of products.

(d) It is the policy of the Government to allow export of any item of mass consumption only after careful consideration of domestic requirements. Sugar has how-

ever been identified as one of 34 extreme focus items for promotion of export. During the current sugar year (1995-96 Oct-Sept) Govt. has authorised export of 5 lac tonnes of sugar, in addition to a similar quantity which has been authorised during the 1994-95 sugar year ending on 30.9.1995.

[Translation]

**Industrial Training to Women**

1034. SHRIMATI. BHAVNA CHIKHLIA : Will the Minister of LABOUR be pleased to state:

(a) the institution-wise details of assistance provided to Gujarat for imparting Industrial training to the women during the last three years and as on date; and

(b) the details of the achievements made in this regard, State-wise?

THE MINISTER OF LABOUR AND MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) and (b). A World Bank assisted Vocational Training Project is be-

ing implemented by the Ministry of Labour in which 28 State Governments/UT Administrations including Gujarat are participating. In order to improve the opportunities for training of women, two schemes, namely 'Establishment of new ITIs/Wings for Women' and 'Introduction of new trades in existing Women ITIs/Wings' are being implemented in the country.

The Institute-wise details of the assistance provided to Gujarat for imparting industrial training to women

during the last three years are given in enclosed Statement -I

The Scheme for "Establishment of new ITIs/Wings for Women" is designed to set up 100 new Women ITIs in 15 States and so far 89 new ITIs have been operationalised. The scheme for "Introduction of new trades in the existing Women ITIs" is proposed to be introduced in 64 ITIs in 17 States and so far the scheme has been operationalised in 60 ITIs. The State-Wise position is given in the enclosed Statement -II

#### STATEMENT -I

##### (a) Name of the Scheme: Establishment of New Women ITIs/Wings

(Rs. in lakhs)

Name of the ITI	1992-93	1993-94	1994-95
1. ITI Uttarsanda (Distt. Kheda)	4.732	0.353	1.700
2. ITI Bhavnagar (Distt. Bhavnagar)	3.095	3.002	1.800
3. ITI Bhilimora (Distt. Valsad)	5.045	0.540	2.050
ITI Visnager	2.414	0.770	1.390
TOTAL	15.286	4.665	6.940

##### (b) Name of the Scheme : Introduction of New Trades in Existing Women ITIs/Wings.

(Rs. in lakhs)

Name of the ITI	1992-93	1993-94	1994-95
1. ITI Rajkot (Distt. Rajkot)	3.076	0.386	0.320
2. ITI Gandhinagar (Distt. Gandhinagar)	3.258	0.517	0.310
TOTAL	6.334	0.903	0.630